

(2024) 05 OHC CK 0282
In the Orissa High Court
Case No : Bail Application No. 5013 Of 2024

Rameswar Khora @ Sahil

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 23-05-2024

Acts Referred:

Code of Criminal Procedure, 1973 — Section 439

Narcotics Drugs and Psychotropic Substances Act, 1985 — Section 20(b)(ii)(C), 29

Citation : (2024) 05 OHC CK 0282

Hon'ble Judges : V. Narasingh, J

Bench : Single Bench

Advocate : P.K. Sahoo, S.K. Nayak

Final Decision : Disposed Of

Judgement

V. Narasingh, J

1. Heard learned counsel for the Petitioner and learned counsel for the State.
2. The Petitioner is an accused in connection with T.R. Case No.54 of 2023 pending on the file of learned Additional Sessions Judge-cum-Special Judge, Koraput, arising out of Machhakund P.S. Case No.56 of 2023 for commission of offence alleged under Sections 20(b)(ii)(C)/29 of the NDPS Act.
3. Learned counsel, on instruction, submits that except the present BLAPL, no other bail application of the Petitioner relating to the aforementioned P.S. case is pending in any other Court.
4. Being aggrieved by the rejection of his application for bail U/s.439 Cr.P.C. by the learned Special Judge, Koraput by order dated 07.03.2024 in the aforementioned case, the present BLAPL has been filed.
5. It is submitted by the learned counsel that the Petitioner is in custody since 27.04.2023 on the allegation of possessing contraband (ganja) to the tune of 96 kgs 800 grams along with co-accused.

6. Learned counsel for the State opposes the prayer for bail.
7. The earlier bail application of the Petitioner on merit was rejected by this Court by order dated 05.03.2024 in BLAPL No.13566 of 2023.
8. Since there is no change in circumstance, this Court is not inclined to entertain this bail application at this stage.
9. Liberty is granted to the Petitioner to renew his prayer before the learned Court in seisin at a later stage.
10. Accordingly, the BLAPL stands disposed of.

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